

ACT NO. VII OF 1937.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
4th March, 1937.)

An Act further to amend the Workmen's Compensation Act, 1923, for a certain purpose.

VIII of 1923.

WHEREAS it is expedient further to amend the Workmen's Compensation Act, 1923, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Workmen's Compensation (Amendment) Act, 1937. Short title.

VIII of 1923.

2. (1) Section 35 of the Workmen's Compensation Act, 1923, shall be re-numbered as sub-section (1) of that section and in the said section as so re-numbered— Amendment of section 35 of Act VIII of 1923.

- (a) for the words "paid to" the words "deposited with" shall be substituted;
- (b) for the words "for the benefit of", where they occur for the first time, the words "which has been awarded to or may be due to" shall be substituted;
- (c) after the word "receipt" the word "distribution" shall be inserted;
- (d) for the word "awarded" the word "deposited" shall be substituted; and
- (e) for the words "and applicable for the benefit of" the words "which has been awarded to or may be due to" shall be substituted.

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Workmen's Compensation [ACT VII OF 1937.]
(Amendment).

(2) To the said section as so re-numbered the following proviso shall be added, namely :—

“ Provided that no sum deposited under this Act in respect of fatal accidents shall be so transferred without the consent of the employer concerned until the Commissioner receiving the sum has passed orders determining its distribution and apportionment under the provisions of sub-sections (4) and (5) of section 8. ”

(3) After the said section as so re-numbered the following sub-section shall be added, namely :—

“(2) Where money deposited with a Commissioner has been so transferred in accordance with the rules made under this section, the provisions elsewhere contained in this Act regarding distribution by the Commissioner of compensation deposited with him shall cease to apply in respect of any such money.”